

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT No-I,
KOLKATA**

Company Petition (CAA) No 115/ KB /2022
Connected With
Company Application (CAA) No.211/ KB / 2021

A petition under section 230 read with section 232 of the Companies Act, 2013, read with the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016, and other applicable provisions of law.

Mr. Arani Guha, Adv.

] For the Petitioners

Coram:

Bidisha Banerjee, Member (Judicial)

Balraj Joshi, Member (Technical)

CLARIFICATION

1. The order in the matter was reserved on 25th June, 2024.
2. However, before Sanctioning the Scheme, we ask the RD to re-examine the replies of the petitioner companies relating to Para 2(d) and 2(e) of the RD's affidavit and record its satisfaction expressly, on the replies filed in the rejoinder on the issue of compounding of the non-compliances of the Transferor Company by the Transferee company after amalgamation in particular.
3. Let the above clarification be provided by the RD(ER) within ten days.
4. List the matter again on **01.08.2024**.

Balraj Joshi
Member (Technical)

Bidisha Banerjee
Member (Judicial)

Clarification signed on 15th July, 2024.